

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 233/TL/2024

Subject : Application under Sections 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Khavda IV – E2 Power Transmission Limited.

Petitioner : Khavda IV-E2 Power Transmission Limited (KIVPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No. 234/AT/2024

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by Khavda IV-E2 Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Khavda IV-E2 Power Transmission Limited (KIVPTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **22.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Parties Present : Shri L Aditya Mahesh, KIVPTL
Shri Siddharth Sharma, CTUIL
Shri Akshayvat Kislay, CTUIL
Shri Ritam Buswas, RECPDCL

Record of Proceedings

Representative of the Petitioner submitted that the present Petitions had been filed for grant of transmission licence to establish a “Transmission System for Evacuation of Power from potential renewable energy zones in Khavda area of Gujarat under Phase IV (7 GW) Part E2” (‘the Project’) and for the adoption of transmission charges in respect of the Project as discovered through a competitive bid process.

2. Representative of the Respondent, CTUIL, submitted that CTUIL has already given its recommendations under Section 15(4) of the Electricity Act, 2003, for the grant of transmission licence to the Petitioner.

3. Considering the submissions made by the representatives of the Petitioner and CTUIL, the Commission ordered as under:

(a) Admit and Issue notice to the Respondents in Petition No. 234/AT/2024.

(b) Keeping in view that as per Regulation 18(8) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, the date of filing of the Petition is to be reckoned as the date of filing of hard copy, after removal of defects, if any and in the instant case, a hard copy of the Petition No. 233/TL/2024 has been filed by the Petitioner only on 27.6.2024, i.e., post publication of Transmission Licence Regulations, 2024 in Official Gazette on 14.6.2024, the proceedings for grant of transmission licence would be governed by the Transmission Licence Regulations, 2024. Accordingly, the Petitioner is directed to carry out suitable amendment(s) to the present Petition. The Petitioner shall also comply with the provisions of the Transmission Licence Regulations, 2024, and file an affidavit in this regard thereafter.

(c) The Respondents, in Petition No. 234/AT/2024, to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

4. Subject to the above, order in Petition No. 234/AT/2024 was reserved. Petition No. 233/TL/2024 shall be listed for the hearing after receiving the compliance affidavit to be submitted by the Petitioner.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)